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of the border and the other foot on the other side. It has nothing to do with the other major developments, good or bad, that might take place.

काइमीर में जनमत संग्रह कराने के बारे में कबायती नेताओं की भारत को चेतावनी

*६७. श्री नवाब सिंह चौहान : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि पिछले प्रगस्त में भटान शरीफ के साहबजादा ग्रब्दुल हयात खां के नेतृत्व में पांच कबायली नेताओं ने भारत को, काश्मीर में १५ अक्तू-बर १६५७ तक जनमत संग्रह न कराने पर, सशस्त्र हमला कर देने की चेतावनी दी है; और
- (स्त) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

t [TRIBAL LEADERS' WARNING TO INDIA FOR HOLDING REFERENDUM IN KASHMIR

- *97. SHRI NAWAB SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that five tribal chiefs under the leadership of Sahibzada Abdul Hayat Khan of Bhutan Sharif warned India in August last about their armed aggression if referendum is not held in Kashmir by the 15th of October 1957; and
- (b) if so, what action Government have taken in this regard?]

वैदेशिक कार्य उरमंत्री (श्रीम री लक्ष्मी मेनन): (क) भारत सरकार ने पाकिस्तान के अखबारों में इस तरह की रिपोर्टे देखी हैं।

(ख) सरकार ने ग्रखबारों की इन रिपोर्टों पर कोई कार्रवाई नहीं की है।

t[THE **DEPUTY** MINISTER EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) The Government of India have seen reports to this effect in the Pakistan Press

(b) Government have taken no action on these Press reports.]

श्री नवाब सिंह चौहान : क्या सरकार को इसकी सूचना है कि इन ट्राइबल लीडसं के बारे में कहा जाता है कि इन्होंने कराची में पत्रकारों के सामने ग्रपना बयान दिया था ? तो क्या भारत सरकार ने अपनी घोर से पाकिस्तान स्थित भारतीय हाई कमिश्नर में इसकी जांच कराई या नहीं ?

श्री जवाहरलाल नेहरू: जांच कराने की कोई खास वजह नहीं मालुम होती और क्यों की जाय ? मेरा मतलब यह है कि कोई शस्स-गैर जिम्मेदार शस्स-वहां बयान दे, यानी जब गवनंमेंट की तरफ़ से होता है तब तो समझा जाता है जिम्मेदारी का है, चाहे हो यान हो, लेकिन उसके बारे में पूछा जा सकता है। लेकिन भ्रगर हर कोई शस्स बयान दे तो किस किस से हम जवाब तलब करें ? उनसे या गवर्नमेंट से ?

श्री नवाब सिंह चौहान : क्या यह सच है कि पाकिस्तान के जिम्मेदार ब्रादमी भी कबाइलियों को भडकाने के बार बार बयानात देरहे हैं और क्या यह सच नहीं है कि इन्हीं के बयानात का ग्रसर है कि जो इस ट्राइबल लीडर ने यह बयान दिया **å** ?

भी जवाहरलाल नेहरू: जी हो, बहुत मुमकिन है।

SHRI B. K. SINHA: May I know whether the date fixed by the tribal leaders—the 15th October, 1957—has not expired more than a month back?

SHRI JAWAHARLAL NEHRU: I agree with him that the date has expired. What more can I say?

SHRI D. A. MIRZA: Is it advisable to take notice of these warnings and give undue prominence to such warnings?

(No answer.)

SHRI KISHEN CHAND: May I know, Sir, whether these statements had actually been made by the tribal people or are they appearing only for propaganda and if it is false propaganda by the Pakistan Press, I suppose the hon. Prime Minister should ask the High Commissioner to verify it.

SHRI JAWAHARLAL NEHRU: I am afraid, if I may say so with all respect, hon. Members are giving great publicity to insignificant men saying foolish things. We are giving more publicity than what they could have got to what they said. It is very easy for a person of importance or no importance, whatever it may be, to make remarks or statements, and we should not attach much importance to them, unless it is absolutely necessary to take action. They feel rather pleased that the Parliament of India is discussing "my speech" or "my statement."

BANK STRIKE IN WEST BENGAL

- *98. SHRI M. VALIULLA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether recently the bank employees in West Bengal continued the strike despite Government's order declaring the strike as illegal; and
- (b) if so, what action was taken by Government with a view to ensure that the bank employees paid heed to Government's order declaring the strike illegal?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) Yes.

(b) Prosecutions were launched against a number of persons for offences under the Industrial Disputes Act. When the strike was called off on the 18th October 1957, these cases were withdrawn.

SHRI M. VALIULLA: May I know the reasons for calling off this strike?

SHRI ABID ALI: A settlement was arrived at between the employers and the workers at the intervention of the Chief Minister of West Bengal who intervened on the request of the employees' representatives.

SHRI V. PRASAD RAO: May I know whether it was not part of the settlement that those cases that were previously launched should be withdrawn?

SHRI ABID ALI: They have already been withdrawn.

SCHEME FOR CONVERSION OF IMPORT LICENCES

- *99. SHRI MAHESWAR NAIK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the number of applications received and disposed of up to date under the scheme for conversion of import licences;
- (b) what categories of articles were originally assigned in the import licences and what categories of articles were sought to be imported under conversion scheme;
- (c) what were the reasons for which original import licences could not be utilised effectively; and
- (d) what are the total values represented by the applications received and the applications disposed of respectively?